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F. No. 12-91/CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 24.10.2017

ID No. 12-91/2017

To,

Sh. E. Ramesh
Shop no. 9, 1st, Floor
Seven, Eleven, Business Ser.
Hotel Ambassador, Pallava, no. 30,
Monteith Road, Chennai- 600008

Subject: Information under Right to Information Act 2005.

Sir/Madam,

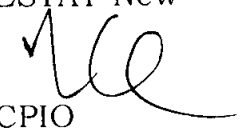
Please refer to your RTI application No. DOREV/R/2017/81145 Dt. 12.10.2017 and our ID No. 12-91/2017 the information received from DR (Admn.) containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. - (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

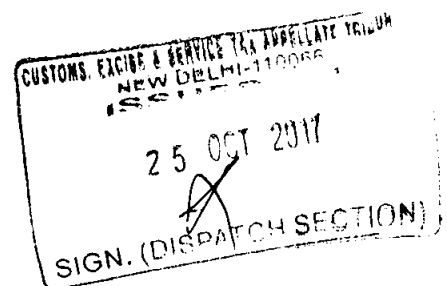
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

②
ok


CPIO
CESTAT, New Delhi

Copy to:

Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

(6)

Dated : 23.10.2017


I.D. No. 12-91/2017

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application dated 13.10.2017 filed by Shri E. Ramesh in CPIO I.D. No. 12-91/2017, it is stated that the rules ex facie are information which need not be supplied. However, it is stated that the Recruitment Rules in CESTAT do not seek knowledge of regional language for promotion.

Yours faithfully,



(Bineesh Kumar K.S.)
Dy. Registrar(Admn.)

Copy to :

CPIO/A.R., C.E.S.T.A.T., N. Delhi.

(4)

**F. No. 12-91 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066**

Dated:- 13/10/17

ID No. 12-91/2017

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. DUREV/2017/81145/2 dated 12/10/2017 of Shri /Smt. E. Rameen under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. DUREV/2017/81145/2 dated. 12/10/17 CPIO ID No. 12-91/2017 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 27/10/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


CPIO
CESTAT, New Delhi

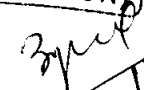
Copy to: DR (Admin)

- 1. _____
- 2. _____

3. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

4. ^{Sh.} E. Rameen.
Shop No. 9, 1st Floor,
SevenEleven, Business Ser
Hotel Ambassador, Pallavan No.30
Monteith Road, Chennai - 600008




16/10/17

20/10

12/10/17

ID - 12-91/2017

RTI MATTER

(5)

F. No. R20011/184/2017-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, 03rd October, 2017

To

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The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi – 66.

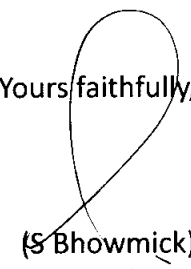
Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application dated 10.05.17 from Sh. E. Ramesh, Chennai received in this section on 26.09.2017. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,



(S Bhowmick)

Under Secretary to the Government of India/CPIO
Tele: 2309 5368

(2)

APPLICATION FORM UNDER RIGHT TO INFORMATION ACT, 2005
INFORMATION SOUGHT FROM CHAIRMAN, SSC

1(a). Name and Address of the Applicant:

E.RAMESH, B.E, LLB,
SHOP NO. 9, FIRST FLOOR,
SEVEN ELEVEN BUSINESS SERVICES,
HOTEL AMBASSADOR PALLAVA,
NO.30, MONTEITH ROAD,
EGMORE,
CHENNAI- 600008.

2129 10/-
18/5/17

(b). e-mail address:

rameshelumalai72@gmail.com

(c). Phone No/Fax No:

044-65255958

2. Information sought from:

The Chairman,
Staff Selection Commission,
Block No-12, 4th Floor,
CGO Complex,
Lodhi Road,
New Delhi- 110003.

USP CP10 (EDP)

3. Date of Submission of Application:

10.05.2017

4. Subject Matter:

Information of regarding selection of Group 'B' and Group 'C' staffs in Ministry of Finance,
Ministry of Railways and Postal Departments located in Tamil Nadu-Reg -Reg

5. Details of Information Required:

A. Please give the year-wise break up of number of candidates selected and posted for
the post of Group 'B' and Group 'C' in Ministry of Finance , Ministry of Railways and Postal
Departments located in Tamil Nadu since 2012 to till date?.

B. Pl provide details of their statehood (from which state they are from) and their mother-
tongue year wise for the information in Serial number .1.

1188/PP/1844
218/PP/2017
10/05/2017

~~1188/PP/1844~~
10/5/17

C. Is there any provision in the recruitment rules/ SSC Rules/ any other Rule that they have to have or acquire proficiency in the regional languages (wherever they are posted) for their next promotion/elevation?

6. Period to which the information relates:
For the period indicated in the application.

7. Fee enclosed (by cash/ DD/ Banker's Cheque):
Rs. 10 (Postal Order No. 35F 347955 enclosed)

8. Due date by which the information to be furnished:
As per the relevant provisions of RTI Act, 2005

9. How the applicant like the information to be sent:
By post and e-mail



Signature of the Applicant